

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF [NAME OF CORPORATE DEBTOR]

RELEVANT PARTICULARS		
1.	Name of corporate debtor	SVMR LOGISTICS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	28/11/2013
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies Delhi, India under Companies Act, 1956
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74140DL2013PTC261227
5.	Address of the registered office and principal office (if any) of corporate debtor	FLAT NO 608A, 6TH FLOOR, DEVIKA TOWER, NEHRU PLACE DELHI South Delhi DL 110019
6.	Insolvency commencement date in respect of corporate debtor	08.01.2020 (Date of receipt of Order: 11.01.2020)
7.	Estimated date of closure of insolvency resolution process	06.07.2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Ajit Kumar Reg No- IBBI/IPA-003/IP-N00062/2017-18/10548
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Reg. Add - 1A, Sanskriti Apartment GH-22, Sector 56, Gurugram, Haryana & Punjab, 122011 Email - cmajitjha@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address - Sun Resolution Professionals Pvt Ltd. 83, National Media Centre, Shanker Chowk, Nr. Ambiance Mall / DLF Cyber City, Gurugram - 122002 Email - cirp.svmr@gmail.com
11.	Last date for submission of claims	22.01.2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NOT APPLICABLE
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NOT APPLICABLE
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: (a) www.ibbi.gov.in (b) NOT APPLICABLE

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **SVMR LOGISTICS PRIVATE LIMITED** on 08th January, 2020.

The creditors of **SVMR LOGISTICS PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before **22.01.2020** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class Home buyers (Real estate investors) in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Ajit Kumar
Interim Resolution Professional
Reg No- IBBI/IPA-003/IP-N00062/2017-18/10548

Date and Place : Gurugram
11.01.2020